

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING HELD AT BILASPUR
Original Application No. 468 of 2005

Bilaspur, this the 13th day of May, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri A.K. Bhatnagar, Judicial Member

R.R. Dhruw, S/o. Shri Bhagwani Prasad
Dhruw, aged 38 years, PMA Gr-II, O/o.
The Chief PMG., CG. Circle, Raipur,
P/R Vill./Post: Maldi, Thana/Tehsil :
Bhatapara, District : Raipur (CG). ... Applicant

(By Advocate - Shri STH Rizvi)

V e r s u s

1. Union of India, represented through
the Secretary, Ministry of Communications,
Dept. of Posts, Govt. of India,
New Delhi.
2. Director General, (Personal),
Dept. of Posts, Sanchar Bhawan,
New Delhi.
3. Chief Postmaster General,
Chhattisgarh Circle, Raipur.
4. Director Postal Services, O/o.
Chief PMG CG Circle, Raipur. ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has
claimed the following main reliefs :

"(i) the respondent No. 2, i.e. DG (Personal), Deptt. of Posts, New Delhi may kindly be directed to consider the case of the applicant for detailed examination in view of the relativity of pay scale within the technical Group of employees which has been disbursed by the V Pay Commission,

(ii) the respondent No. 2 may also kindly be directed to give a reply to the applicant,

(iii) to kindly direct the Govt. through DG Posts to refer the matter to the Anomalies Committee as there is Violation of Arts. 14, 18 and 39 (d) of the Constitution of India,

(iv) liberty may kindly be granted to the applicant to approach this Hon'ble Tribunal again in case, he is still aggrieved by the orders of the DG Posts or Chief PMG Raipur."

2. The brief facts of the case are that the applicant was appointed as Postal Machine Assistant Grade-II in the

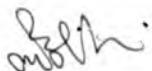


office of the Chief PMG, CG Circle, Raipur vide letter dated 16.3.1994. The pay scale of the applicant was revised on the recommendation of the Vth Central Pay Commission and his pay was fixed in the pay scale of Rs. 3050-4590/-. Certain other similarly placed persons who were working as Postal Machine Assistant, Grade-II were drawing higher pay than the applicant. The grievance of the applicant is that his pay is also required to be fixed at par with the persons who are similarly placed (in higher pay scale of Rs. 4000-6000). In this connection the applicant has given representations to the respondents on 25.5.2000 (Annexure A-3) and 4.6.2004 (Annexure A-4). These representations of the applicant are still pending for consideration.

3. The learned counsel for the applicant stated that he will feel satisfied if directions are given to the respondents to consider and decide the representations of the applicant within a time frame manner. Accordingly, we dispose of this Original Application by directing the respondents to consider and decide the representations of the applicant dated 25.5.2000 (Annexure A-3) and 4.6.2004 (Annexure A-4) by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

(A.K. Bhatnagar)
Judicial Member


(M.P. Singh)
Vice Chairman